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S.K. Nayak Vrs. UOI

Orders/Directions Sl. No. 13

O.A. No. 260/253 of 2013

Order dated 18.01.2017

CORAM

HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

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Heard Mr. P.K.Das, Ld. Counsel for the applicant, and Mr. D.K.Mallick, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents.

Ld. Counsel for the applicant submitted that he has filed M.A. No. 20/2017 in which he has submitted that he may be allowed to withdraw this O.A. with liberty to approach the Tribunal whenever a fresh cause of action arises if his last application dated 01.11.2016 is rejected by the authorities.

After hearing Ld. Counsels for both the sides, I allow the prayer made in the M.A.No. 20/2017. Accordingly, the O.A. is disposed of being withdrawn with liberty to the applicant to approach the Tribunal in case of any future grievance of the applicant in this matter.


MEMBER (Admn.)

RK